

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 258/MP/2017

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Regulation 18 of Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009.

Petitioner : Srigan Energy Systems Private Limited (SESPL).

Respondents : PGCIL & Others.

Date of hearing : 7.12.2017

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Parties present : Ms. Molshree Bhatnagar, Advocate, SESPL.

Record of Proceedings

Learned counsel for the petitioner mentioned the matter and submitted that the present petition has been filed seeking indulgence of the Commission on the issue of computation of stranded capacity and liability to pay relinquishment charges and requested the Commission to list the petition for hearing.

2. Learned counsel for the petitioner further submitted that the petitioner had filed an application for impleadment as a party in a similar Petition No. 92/MP/2015 in which the Commission had reserved the order on 5.12.2017 granting one week's time to all the respondents to file their submissions. Learned counsel requested to grant liberty to the petitioner to file short note in Petition No. 92/MP/2015 within a week. Request was allowed by the Commission.

3. The Commission directed that the petition would be listed for hearing on admission in due course.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Legal)**

